

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.222- IA/278(AHM) 2024
ITEM No. 223- IA/333(AHM) 2024
In
C.P.(IB)/291(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shree Shyam Avenues Pvt Ltd
V/s
Vaxtex Cotfab Ltd

.....Applicant

.....Respondent

Order delivered on 19/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Shah, Advocate
For the Respondent : Mr. Abeer Chawla, Proxy Advocate for
: Mr. Ravi Pahwa, Advocate

ORDER

Today, again, a Xerox copy of the order of Hon'ble NCLAT in Company Appeal (AT) (Ins.) No. 243 of 2024 & I.A. No. 1168 of 2024, dated 01.04.2024, has been filed, whereby the matter has been adjourned to 02.05.2024.

Learned Counsel for the applicant further submitted that an application moved by the RP before the Hon'ble NCLAT clarification is still pending for adjudication.

In view of the above, we are inclined to adjourn the matter beyond date of Hon'ble NCLAT.

Re-list on 17.05.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)